

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'SMC-1' : NEW DELHI  
(Through Video Conferencing)

BEFORE SHRI R.K. PANDA, HON'BLE ACCOUNTANT MEMBER

ITA No. 7562/Del/2018  
Assessment Year : 2015-16

PREETI GUPTA,  
207/2, KATRA NAWAB,  
CHANDNI CHOWK,  
DELHI – 110 006  
(PAN: AEQPG3850A)

Vs. ITO, WARD 48(2),  
NEW DELHI

(Appellant)

(Respondent)

Appellant by : Ms. Rano Jain, Adv.

Respondent by : Shri Om Prakash, Sr. DR.

Date of hearing : 01.11.2021

Date of pronouncement : 01.11.2021

**ORDER**

**PER R.K. PANDA, AM :**

This appeal by the assessee for the assessment year 2015-16 is directed against the Order of Learned CIT(A)-16, New Delhi.

2. At the time of virtual hearing, the assessee's Counsel has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under

the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, I accept the request of the assessee for withdrawal of the aforesaid appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the Court on conclusion of Virtual Hearing on 01<sup>st</sup> November, 2021.

Sd/-

**(R.K. PANDA)**

**ACCOUNTANT MEMBER**

Date: 01.11.2021

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar